

DIVISION BENCH  
COURT - II

O-201

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1444(KB)2018  
IA(I.B.C)/164(KB)2022, IA(I.B.C)/636(KB)2023,  
IA(I.B.C)/201(KB)2022, IA(I.B.C)/455(KB)2022,  
CONT.A. (IBC)/4(KB)2022, IA(I.B.C)/828(KB)2022,  
IA(I.B.C)/273(KB)2022, IA(I.B.C)/83(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI ARVIND DEVANATHAN**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06<sup>TH</sup> NOVEMBER, 2023, 10:30 A.M**

IN THE MATTER OF	SYNDICATE BANK VS TRANSAFE SERVICES LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Shaunak Mitra, Adv. ] on behalf of om logistics Ltd  
Mr. S.M. Gupta, CS

Mr. K Thaker Adv. ] Respondent in Cont. Appl. No. 4/2022  
Sreenita Thaker, Adv.  
Ms. Sneha Singhanian.

Mr. R. K. Khanna, Advocate ] For R-1 to R-8 in IA/164/2022  
Mr. Rishabh Karnani, Advocate  
Mr. Aman Khemka, Advocate

**ORDER**

1. Ld. Counsel for the parties present.

**2. IA(I.B.C)/636(KB)2023:**

- a. Ld. Counsel for the Applicant Mr. S. Mitra appearing for the Om Logistics Limited submits that a settlement arrived at between the Applicant and Respondent No. 4 namely Petrofarms Limited.
- b. None appears for the Respondents in this matter. One last chance is given to appear in the matter.
- c. List this matter on **11.12.2023**.

**3. CONT.A. (IBC)/4(KB)2022:**

- a. Ld. Counsel Mr. Thaker appearing for the Respondent submits that he shall inform about the status of the compliance of the order dated 21.03.2022 passed by this Tribunal.
  - b. List this matter **on 11.12.2023.**
4. **IA(I.B.C)/164(KB)2022:**
  - a. Ld. Counsel for the parties submits that the parties shall sit together to find out a way out in regard to the dues, if any, and regarding handing over the containers of the Corporate Debtor to the Applicant.
  - b. List this matter **on 11.12.2023.**
5. **IA(I.B.C)/201(KB)2022:**
  - a. Respondent shall file a reply affidavit regarding the statement at para 7 of page 8 of this application, failing which an appropriate order will be passed.
  - b. Mr. S. Mitra appearing for the Applicant states that outstanding dues to the tune of Rs. 21 Crores and odd would have been paid within the due date.
  - c. One last opportunity is given to Respondent to do the needful.
  - d. List this matter **on 11.12.2023.**
6. **IA(I.B.C)/455(KB)2022:**
  - a. Ld. Counsel for the Applicant submits that this is application for settlement with all the Respondents and all the applications clearing dues and lifting the containers.
  - b. Post this matter for further consideration on **11.12.2023.**
7. **IA(I.B.C)/83(KB)2022:**
  - a. List this matter **on 11.12.2023.**

**Arvind Devanathan**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**